

SHRI C. P. N. SINGH: I do not have any official information on this point.

श्री सत्य नारायण अटिया : माननीय अध्यक्ष महोदय, यूरेनियम एटॉमिक इन्धन का सोर्स है और हमारे देश में यूरेनियम पाया जाता है, इसकी जानकारी मुझे है। राजस्थान एटॉमिक पावर प्रोजेक्ट बार-बार बन्द होता रहता है, यह किस कारण से बन्द होता है —

Is it want of uranium or otherwise?

यै माननीय मंत्री जी से यह जानना चाहूंगा।

SHRI C. P. N. SINGH: This question does not really relate to the main question. But I may inform him that it was not because of the shortage of any particular item but because of certain technical difficulties in the very system of that plant, not in the atomic energy system or the sophisticated technology, but in the turbines. All those things have now been looked into. There were certain leaks in the pipes which were also plugged. So far as the technology for generation of power by atomic energy is concerned, I am glad to inform you that after Rajasthan RAP 1, RAP 2 is today generating power, and we have put it on to the grid, which is working very satisfactorily.

SHRI MOOL CHAND DAGA: For your information, I may tell you that, it is not working at all nowadays.

लद्दाख के लोगों को अनुसूचित जनजातियों की सूची में शामिल करना

* 810. श्री फूलचन्द धर्मा : क्या गृह मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या लद्दाख के लोगों ने केन्द्रीय सरकार से मांग की थी कि उन्हें अनुसूचित जनजातियों की सूची में शामिल किया जाना चाहिए; और

(ख) यदि हाँ, तो इस मामले में क्या कार्रवाई की गई है जववा करने का विचार है ?

गृह मंत्रालय में राज्य मंत्री (श्री संतोष नक्कलाना) : (क) जी, हाँ, श्रीमान्।

(ख) सरकार विश्व समय अनुसूचित जातियों और अनुसूचित जनजातियों की सूची में संशोधन करने के लिए कानून बनाएगी जब जम्मू व काश्मीर राज्य में लद्दाख के लोगों को अनुसूचित जनजाति के रूप में विनिर्दिष्ट करने के सम्बन्ध में प्रस्ताव पर विधिवत् विचार करेगी।

श्री फूल चन्द धर्मा : अभी माननीय यादव जी ने कहा था कि इस प्रकार के जवाब दे दिए जाते हैं जो न 'हाँ' में होते हैं और न 'न' में। ठीक वैसा ही गोलमाल जवाब मेरे प्रश्न का दे दिया गया है।

अध्यक्ष महोदय : गोल तो लड्डू होता है। बही खिलवा दिया है।

श्री फूल चन्द धर्मा : लगता है प्राथमिक-शाला में जब वह पढ़ते थे तो लड्डू ही उनको मिलते रहे है।

श्री रामाधर शस्त्री : नम्बर में भी लड्डू मिलते हैं।

श्री फूल चन्द धर्मा : मेरा बहुत ही स्पेसिफिक प्रश्न था। मंत्री जी ने घुभा फिरा कर उसका जवाब देने की कोशिश की है। लद्दाख के नागरिकों ने वहाँ की जो पिछड़े जातियों के लोग हैं उनको अनुसूचित और जन-जातियों में सम्मिलित करवाने की पिछले कितने वर्षों से कोशिश की है और कितने वर्षों से प्रयास करते आ रहे हैं ? क्या आपकी जानकारी में यह भी

है कि उन्होंने अभी को तीन महीने पहले एक जापान सरकार को प्रधान मंत्री के माध्यम से दिया है, यदि हां, तो उस सम्बन्ध में आपने अभी तक क्या कार्रवाई की है ? किन-किन जातियों को वे शैड्यूल्ड कास्ट्स और शैड्यूल्ड ट्राइब्स में सम्मिलित करवाना चाहते हैं ?

श्री योगेन्द्र मकवाना : कोई गोलमाल जवाब नहीं दिया है । पहले भाग का उत्तर मैंने स्पष्ट रूप से हां में दिया है । जहां तक दूसरे भाग का सम्बन्ध है मैंने कहा है कि जब हम नया एमेंडमेंट लाएंगे तब करेंगे । एक लोकुर कमेटी एप्पाइंट हुई थी । उस ने बकरवाल, गूजर, गद्दोज, सिपीस, बाजीगर्ज और सांसीस के नाम सजैस्ट किये थे । इसके बारे में लद्दाख के लोगों ने जो मेमोरेंडम दिया है वह मुझे भी मिला है, प्रधान मंत्री को भी मिला है और हम स्टेट गवर्नमेंट से उसके बारे में इनक्वायरी कर रहे हैं और जब हम एमेंडमेंट लाएंगे तब उसके बारे में सोचेंगे ।

श्री फूल चन्द बर्मा : जापान में जिन जातियों के नाम बताए हैं उनके अलावा भी क्या कुछ जातियाँ हैं जिन को बाद में सम्मिलित करवाने के लिए उन्होंने आप से निवेदन किया है ? मैंने यह भी पूछा था कि कितने वर्षों से वे लगातार प्रयास करते आ रहे हैं ?

श्री योगेन्द्र मकवाना : मुझे जापान मिला है और जापान मिला है लद्दाख के लोगों से । लद्दाख का जो एरिया है —

एक माननीय सदस्य : लद्दाख नहीं, लद्दाख ।

अध्यक्ष महोदय : उन्होंने जापान को विज्ञापन नहीं कहा है, यह बहुत अच्छा किया है ।

SHRI YOGENDRA MAKWANA: Can you permit me to speak in English? It is because he asks in Hindi I have to reply in Hindi.

That is under consideration of the Government. The entire area of....

श्री मनी राम बालड़ी : हिन्दी में बोलिए । बहुत अच्छी हिन्दी बोल रहे थे । क्यों इनके कहने पर अंग्रेजी बोलने लग गए हैं । हिन्दी में बोलिए ।

श्री योगेन्द्र मकवाना : तो उन लोगों की मांग यह है कि लद्दाख एरिया में जितने लोग रहते हैं सब को शैड्यूल्ड ट्राइब्स में गिना जाय तो मैंने कहा कि इस मामले में हम स्टेट गवर्नमेंट से राय ले रहे हैं ।

श्री फूल चन्द बर्मा : कितने वर्षों में करेंगे ?

श्री योगेन्द्र मकवाना : मैंने कहा जब एमेंडमेंट लायेंगे तब करेंगे । लेकिन स्टेट गवर्नमेंट से भी करना है ।

DR. KARAN SINGH: There seems to be some confusion on this matter. There are two different points involved. One is, the people of Ladakh after a prolonged agitation and after many years of suffering from a sense of grievance came to an agreement with the State Government. We understand the State Government agreed that the request of the people of Ladakh to be treated as Scheduled Tribes would be forwarded to the Government of India. Therefore, the question is, has that request been forwarded to the Government of India? Keeping in view the importance of this matter and the growing unrest among the people of Ladakh, will the Government of India move expeditiously and when will it move?

The second point is that there are other castes and tribes. Apart from Ladakies in the Jammu region, there are Gaddis, Gujars, Bakarwals. They

have a long standing demand for being included in the Scheduled Tribes. Will the hon. Minister say, what is happening with regard to Ladakies and what is happening with regard to other castes requests for reservations?

SHRI YOGENDRA MAKWANA: We have not received any proposal from the State Government. This is the reply to the first part of the question of the hon. Member.

I have received a memorandum from the people of Ladakh. The deputation came to me and they have given a representation.

DR. KARAN SINGH: Has the State Government not sent you the request?

SHRI YOGENDRA MAKWANA: No. It is from the people of Ladakh. We have transmitted it to the State Government for their comment. But so far we have not received any reply from them.

DR. KARAN SINGH: The agitation was against the State Government. What is the use of sending it to the State Government?

SHRI YOGENDRA MAKWANA: Whatever the facts are with me, I am placing it before the House. So far the State Government has not given any reply and they have asked for some time for giving the reply.

So far as the castes are concerned, it is Article 341 of the Constitution which has to be extended to the State of Jammu and Kashmir. So, the castes are there which are specified under the Presidential Order. So far as the Scheduled Tribes are concerned, Article 342 has to be extended to the State of Jammu and Kashmir. For that certain formalities are to be adopted. We have to consult the State Government. That consultation is going on. What we have primarily received from the people of Ladakh, has been sent to the State Government for their comments.

So far as different castes and tribes are concerned the hon. Member has

given certain names. Previously, the Lakur Committee was appointed which has given the names of Bakarwala, Gujars, Gaddis, Shippis, Bazigars and Sansis.

One of the Associations of the Scheduled Castes also suggested the names—Ladakies, Gujars, Bakarwala, Gaddis, Shippis, Bazigars, Sansis, Mazabbi, Gen Molgi and Nadiala.

SHRI P. NAMGYAL: We are told by the Chairman of the Cabinet Subcommittee Shri D. D. Thakur who is also Jammu and Kashmir Finance Minister and who visited last winter to settle the agitational problem of Ladakh. The Finance Minister came here yesterday and specifically told me that the Jammu and Kashmir Government had recommended and submitted to the Central Government the application order for applying the Fifth Schedule of the Constitution to Ladakh so that the people of Ladakh are declared as Scheduled Tribes. I would like to know specifically from the hon. Minister what are the specific recommendations? Are you going to declare the people in this area as Scheduled Tribes? You have mentioned something about the change in legislation. I do not think any change in legislation is required. This thing comes under Article 370. Application Order is necessary for which only the consent of the State Government is required. So, I would like to know when the Government will take a decision and what are the specific recommendations of the State Government are.

SHRI YOGENDRA MAKWANA: have repeatedly replied to the hon. Members that I have not received any letter or any recommendation from the State Government. Whatever I have received is the memorandum from the people of Ladakh. The hon. Member of Parliament from Ladakh was also present. They had given it to me and to the Prime Minister. We have sent the representation to the State Government for their comments. As I said earlier, the State Government has requested some more time for giving their comments.

As far as the law is concerned, I have already stated that article 341 is already extended to the State of Jammu and Kashmir and article 342 is to be extended for this purpose. For that, certain formalities are to be done. We are to primarily consult the State Government regarding the memorandum which has been submitted to the Government. We are awaiting their comments.

SHRI P. NAMGYAL: Has the Prime Minister received any such Communication from the State Government?

SHRI YOGENDRA MAKWANA: I will enquire.

Paper for Educational Sector

*812. **SHRI AJOY BISWAS:** Will the Minister of INDUSTRY be pleased to state:

(a) whether Government have issued any order to paper industry regarding 30 per cent priority production to meet needs of educational sector;

(b) if so, how many manufacturers are not complying with the order; and

(c) what steps Government are going to take against the violators?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRY (SHRI P. A. SANGMA): (a) In accordance with the provisions of the Paper (Regulation of Production) Order, 1978 certain categories of manufacturers are required to manufacture, in respect of every month or quarter, white printing paper to the extent of atleast 30 per cent of the total quantity of paper and paper board manufactured during the month of quarter, as the case may be.

(b) Most of the manufacturers have been defaulting at one time or the other in respect of the production of white printing paper.

(c) The performance of the mills is being reviewed from time to time and discussions are being held with the

manufacturers to ensure compliance with provisions of the order.

SHRI AJOY BISWAS: It is a serious matter that almost all the paper manufacturers are not complying with the Order of the Government. As a result of that, the students and the educational institutions are facing a serious crisis. So, my specific question is: What was the total demand of white printing paper in 1980, what was the total quota fixed for the paper industry for the manufacture of white printing paper for 1980 and for the period from January, 1981 to March, 1981 and the total quantity of white printing paper produced by them in compliance with the Regulation of Production Order of 1978?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA): As far as the question of compliance of the order is concerned, a few of the mills had gone to the court. The matter was sub judice. I called a meeting of the paper manufacturers and, my request, they withdrew from the courts the writs which they had procured from the Calcutta High Court.

As regards the hon. Member's question as to the crisis in paper industry, it is not true. What was lacking at that time was the rationalisation of distribution of white printing paper. Whichever the State the hon. Member refers to, wherever there is a crisis, he is welcome to bring that to my notice. As far as our information goes, there is no crisis as far as the supply of white printing paper is concerned. As far as the demand of paper is concerned, the total demand is 11.5 lakh tonnes. The supply of white printing paper for the students, for educational purposes, is 1,07,875 tonnes. Prior to that, the supply in 1979-80 was higher and, in 1978-79, was also higher. But after the meeting with the Education Ministry, paper manufacturers and the State Governments repre-